



**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A./61/2631/2020**

This the 05<sup>th</sup> day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Kuldeep Raj age 46 years, S/o Sh. Vishwa Nath, R/o Karli Jammu.
2. Rashpal age 49 years, S/o Sh. Fanzali Ram, R/o Village Jari Jammu.
3. Janak Singh age 46 years, S/o Kore Singh, R/o Village Tanda Nagrota Tehsil and District Jammu.
4. Ashok Singh age 49 years, S/o Wazir Singh, R/o Gurha Salathia Jammu
5. Pardeep Kumar age 43 years, S/o Pritam Lal, R/o Tomal Anand Nagar Bohri Talab Tillo Jammu

.....Applicants

(Advocate: Ms. Deepali Arora)

**Versus**

1. State of Jammu and Kashmir, Through Commissioner/Secretary to Govt. Forest Department, Civil Secretariat, Jammu/Srinagar.
2. Commissioner/Secretary to Govt. General Administration Department Jammu/Srinagar.
3. Commissioner/Secretary to Govt. Financer Department, Jammu/Srinagar.
4. Principal Chief Conservator of Forests, J&K, Jammu.
5. Chief Conservator of Forests, East Circle Jammu.
6. Divisional Forest Officer, Jammu Forest Division Jammu.
7. Sat Pal, S/o Tirath Ram, R/o Village Turgla Tehsil Akhnoor.
8. Mohd Sadiq, S/o Nazir Ahmed, R/o Gujjar Colony Channi Bye Pass Jammu.
9. Abdul Qayoom Bhat S/o Ghulam Rassool R/o Bholderwah District Doda.
10. Puran Chand, S/o Dido Ram R/o 38 Janipur Jammu.
11. Nazar Hussain, S/o Mohd Buta, R/o Phindor Tehsil R.S. Pura.
12. Sodagar Mal, S/o Devi Dass, R/o Tanda Tehsil R.S. Pura.

13. Munshi Ram, S/o Daya Ram, R/o Village Kuperai Udhampur.
  14. Suresh Kumar, S/o Harbans Lal, R/o Pindi Sarochan Kalesu Tehsil R.S. Pura.
  15. Sunita Kumari D/o Amar Messiah R/o Doga Hall Jammu  
.....Respondents
- (Advocate:- Mr. Amit Gupta, Additional Advocate General)

**ORDER**  
**[O R A L]**

**Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -**

During the course of the argument, learned counsel for the applicants submitted that the applicants would be satisfied if the respondents are directed to regularize their services w.e.f, the date they have completed seven years of services as daily wagers in terms of notification SRO 64 of 1994 on the same analogy as has been adopted by the respondents in the case of similarly situated employees mentioned in the TA.

2. Looking to the arguments of the learned counsel for the applicants, the TA is disposed of with direction to the respondents to consider the case of the applicants for regularization of their service provided they are eligible for the regularization in accordance with the relevant schemes and acts applicable in their case. This exercise be completed within a period of one month from the date of receipt of certified copy of this order by way of reasoned and speaking order. The applicants may also be intimated regarding the decision taken in this regard by the respondents. It is once

again reiterated that the consideration for regularization of services of the applicants shall be considered by the respondent strictly in terms of relevant schemes and rules.

3. It is made clear that we have not entered into the merits of the case.
4. No order as to cost.

(ANAND MATHUR.)  
MEMBER (A)  
*Arun/-*

(RAKESH SAGAR JAIN)  
MEMBER (J)